

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Miscellaneous Application No. 85480 of 2020

(on behalf of Appellant)

in

Service Tax Appeal No. 85595 of 2018

(Arising out of Order-in-Original No. PLG-GST-COM-04-17-18 dated 31.10.2017
passed by Commissioner CGST & Central Excise-Palghar)

M/s Geet Publicity

Prop Neeta Gulati 12 Dhuri Industrial Estate
Sativali Vasai, East.
Palghar – 401 208.

.....Appellant

VERSUS

Commissioner CGST, Palghar

Utpad Shulk Bhawan, 5th Floor,
Bandra Kurla Complex, Bandra East,
Mumbai 400 051

.....Respondent

Appearance:

Ms. Neeta Gulati, Representative for the Appellant

Shri Dilip Shinde , Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85005/2021

Date of Hearing: 06.01.2021

Date of Decision: 06.01.2021

PER : S.K. MOHANTY

When the matter was called for hearing, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as withdrawn. Miscellaneous application is disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member(Technical)